

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.617/MP/2020**

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Ltd. from Bharat Aluminium Company Ltd. (BALCO) allegedly for non-supply of power for the period February 2012 to May 2012.
- Date of Hearing : 29.5.2023
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Bharat Aluminium Co. Ltd. (BALCO)
- Respondents : PTC India Limited (PTCIL) and 2 Ors.
- Parties Present : Shri Hemant Singh, Advocate, BALCO  
Ms. Supriya Rastogi, Advocate, BALCO  
Ms. Lavanya Panwar, Advocate, BALCO  
Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Shri Dhruv Tripathi, PTCIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that the reply of Respondent, PTCIL was received only on 26.5.2023 and prayed for two weeks' time to file rejoinder to the said reply.

2. Considering the above request, the Commission permitted the Petitioner to file its rejoinder, if any, within two weeks.
3. The petition shall be listed for hearing on 25.8.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

